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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No.229/2011

Date of decision:21.03.2012

**HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.**

U.R.Meena S/o Shri Chatra Ram, aged about 54 years, Resident of C/o Shri Soni Advocate, Near Bhawna School, Bhagat Ki Kothi, Jodhpur, at present employed on the post of Dy. Post Master in Head Office, Jodhpur.

: Applicant

**Mr. J.K.Mishra, counsel for applicant.**

**Versus**


1. Union of India through Secretary to the Government of India, Ministry of Communication & Info Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Postmaster General, Western Region, Jodhpur.
4. Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur (Raj.).
5. Shri Charanjeet Singh, Post Master, Madanganj, HPO, Southern Region, Ajmer.

.....Respondents

**Mr. Ankur Mathur, proxy counsel for  
Mr. Vinit Mathur, counsel for respondents No.1 to 4.  
None present for respondent No.5.**

**ORDER (ORAL)**

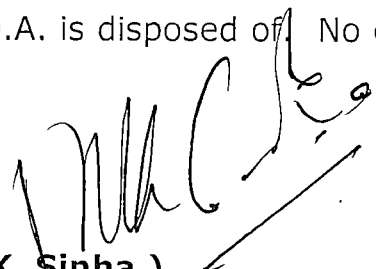
Heard the learned advocates, Shri J.K.Mishra, on behalf of the applicant, and the learned proxy counsel Shri Ankur Mathur, on behalf of the respondents No.1 to 4. None is present for respondent No.5.

-  2. The learned counsel for the applicant submits that he is prepared to withdraw the O.A. with a prayer that it should be referred to the competent authority to be treated the same as

representation and decided its on merits. He has also produced a transfer order dated 05.09.2011 whereby the applicant has been transferred as Post Master, Banswara Head Office. The applicant submits, as mentioned in the O.A. also, that he has a 90 years' old mother, and his wife is also employed as Teacher in Pali District. Therefore, this transfer would put him ~~to~~ much inconvenience and hardship.

3. It is a well established principle of law that transfer is not a punishment. While making transfer, the Departmental Rules and the administrative views should be taken into account, and it is also equally true that the inconvenience/hardship of the transferred employee is also to be considered. It appears under the circumstances stated that transfer of the applicant to a very distant place will cause hardship to him. In this view of the matter, the O.A. is disposed of with a directive that the O.A. should be treated as representation of the applicant and the applicant should be submitted the same to the competent authority, who will take the appropriate decision upon the same. The applicant will not relive from his present place of posting till the decision of the representation.

4. With these directions, the O.A. is disposed of. No order as to costs.

  
( B.K. Sinha )  
Administrative Member